The Pattazhi Devaswom Lands (Vesting and Enfranchisement) Amendment Act, 1966

Act 5 of 1966

Keyword(s):
Holding, Tharissu
Act 5 of 1966

THE PATTAZHI DEVASWOM LANDS (VESTING AND ENFRANCHISEMENT) AMENDMENT ACT, 1966

Enacted by the president in the seventeenth year of the republic of india.


In exercise of the powers conferred by section 3 of the Kerala State Legislature (Delegation of powers) Act, 1965 (12 of 1965), the President is pleased to enact as follows:—

1. Short title. —This Act may be called the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Amendment Act, 1966.

2. Amendment of section 3.—In section 3 of the Pattazhi Devaswom Lands (Vesting and Enfranchisement) Act, 1961 (Kerala Act 21 of 1961) (hereinafter referred to as the principal Act), for clauses (c) and (g), the following clauses shall respectively be substituted and be deemed always to have been substituted, namely:—

   ‘(c) " holding " means any land (including any land entered as " tharissu " in the revenue records) owned by the Temple and held by a tenant; 

   (g) " tharissu " means any land entered as " tharissu " in the revenue records and owned by the Temple but does not include any such land held by a tenant.’

3. Amendment of section 7.—In section 7 of the principal Act, for the proviso to subsection (3), the following proviso shall be substituted, namely:—

   " Provided that no interest shall be charged on such amount if it is paid in a lump sum within thirty days next following the date of receipt by the tenant of the order of the officer appointed or authorised under sub-section (2) of section 9, settling the amount."

4. "Tharissu " held by tenants deemed not to have vested in the Government. —For the removal of doubts, it is hereby declared that no land registered as " tharissu " in the revenue records and held by a tenant immediately before the commencement of the principal Act shall be deemed after such commencement to have vested in the Government.